

>

Title: Need to stop eviction of villagers by railway authorities from  
Nowpada estate village in Srikakulam district, Andhra Pradesh.

SHRI KINJARAPU YERRANNAIDU (SRIKAKULAM): Sir, Nowpada railway station is in Srikakulam, my Parliamentary Constituency. Nowpada is an estate village taken over by Government. Since long, certain villagers of Nowpada have occupied the lands and constructed houses and commercial complexes also. The land occupied by them is not classified as Railways Poramboke in Revenue records. It is classified as village site poramboke and for all purposes it can be constructed as in private site. Now, the Divisional Railway Manager, East Coast Railway, Waltair has initiated action for eviction from the land on the plea that it is an unauthorized occupation and that the land is a property of Railways. The action initiated by the Divisional Railway Manager is contrary to rules.

I would also like to inform that most of the occupants are below the poverty line and they are in occupation since very-very long and the Railways have demarcated the land by constructing a compound wall also.

In this regard, I also met Hon'ble Railway Minister to stop the eviction proceedings immediately and he assured to take favourable action in the matter.

Therefore, in view of the above, I would like to draw the kind attention of the Hon'ble Railway Minister to kindly intervene in the matter and instruct the concerned Railway authorities to stop eviction proceedings immediately as most of the occupants are not having even two square meals a day.

---